

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. I

Excise Appeal No. 51218 of 2019

(Arising out of Order-in-Appeal No. 58-59(SM) CE/JPR/2019 dated 28.02.2019 passed by the Commissioner (Appeals), Central Excise And Central Goods And Service Tax, Jaipur)

M/s Sharma Steel Rolling Mills

Appellant

Versus

**Commissioner, Central Goods And Service Tax,
Jaipur**

Respondent

Appearance

None - for the Appellant

Shri O.P. Bisht, Authroised Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing / Order: 07.07.2022

Final Order No. 50592/2022

Justice Dilip Gupta:

A certificate in Form – IV has been issued regarding full and final settlement of the dues. The appeal is, therefore, dismissed as withdrawn.

(Dictated & Pronounced in open Court)

**(Justice Dilip Gupta)
President**

**(P.V. Subba Rao)
Member (Technical)**

RM

